

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 11th day of December, 2000

C O R A M :- Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Original Application No. 537 of 1997

Smt. Mango Devi a/a 50 years. W/o Late Shri Majar
R/o 58, Top Khana, Jhansi Cantt.

..... Applicant

Counsel for the applicant:- Sri R.K. Nigam

V E R S U S

1. Union of India through Secretary Ministry of Defence, Defence Headquarters, New Delhi.
2. Commanding Officer, Headquarters, Eastern Air Command, I.A.F, 64 Sq/AF 66 C/O 99 APO.
3. Officer Incharge, C.O.A(Pension), Allahabad.
4. Treasury Officer, Jhansi.

..... Respondents.

Counsel for the respondents:- Sri Amit Sthalekar

O R D E R (oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C)

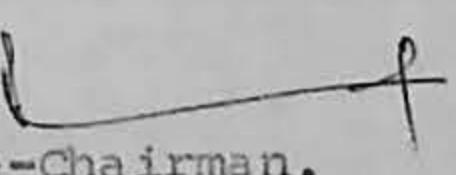
By this application under section 19 of the Act, applicant has sought a direction to the respondents to pay the family pension to the applicant. It is not disputed that applicant has been paid the pension.

which has ^{been} claimed in this application.

2. Learned counsel for the applicant has however, submitted that the applicant ^{not awarded} has been ~~been~~ interest on the amount of pension for the delay.

3. I have considered the aspects of the matter. The undisputed facts as disclosed in the application are that the applicant's husband retired from services on 31-03-84. He was granted pension. He received the pension till 15.07.87. Thereafter he died and the applicant left for Jammu with the wife of an Army Officer as a domestic servant. She came back from Jammu to Jhansi in 1995, where she was told that she is entitled for family pension. Though this application was filed on 09.05.97, during the pendency of this application, amount of pension has been paid to her. Further in the relief applicant has not been prayed for interest. In the circumstances no further order is required. O.A is disposed of accordingly.

4. There will be no order as to costs.


Vice-Chairman.

/Anand/